


FORM G

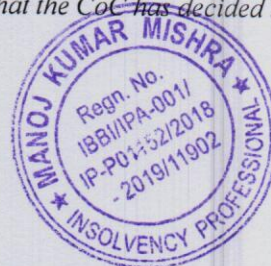
**INVITATION FOR EXPRESSION OF INTEREST FOR
M/s 9PLANETS PRODUCTS PRIVATE LIMITED Operating In Rigid PVC Sheet (also known
as PVC Foam Board), At Pune**

(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution
Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN/ CIN/ LLP No.	M/s 9PLANETS PRODUCTS PRIVATE LIMITED U25200MH2012PTC227312
2. Address of the registered office	38, MITTAL CHAMBERS, NARIMAN POINT, MUMBAI MH 400021 IN
3. URL of website	http://www.cirp9planets.in/
4. Details of place where majority of fixed assets are located	Plot No. 1-20, Khed City DTA, Khed (Rajgurunagar), District Pune, admeasuring 11,327 Sq. mtrs. The land is sub-leased to the Corporate Debtor for a period of for 90 years by Khed Economic Infrastructure Pvt. Ltd. (KEIPL). KEIPL is a joint venture between MIDC and Bharat Forge Limited.
5. Installed capacity of main products/ services	150 Metric Ton (minimum) per month for each of the two lines for the product PVC sheets (Foam Board) production range 1 mm to 30 mm (thickness) Line 1 is a calender line with thickness of 1mm to 10 mm Line 2 is a celluka line with thickness of 6 mm to 30 mm
6. Quantity and value of main products/ services sold in last financial year	Nil
7. Number of employees/ workmen	Nil
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	This information shall be made available by RP, on request through mail: cirp.9planetsproductsprivtltd@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Detailed invitation for Expression of Interest including eligibility will be made available on request through at mail id: cirp.9planetsproductsprivtltd@gmail.com The said information is also available in the office as mentioned in point no. 8.
10. Last date for receipt of expression of interest	11-Sep-2023
11. Date of issue of provisional list of prospective resolution applicants	21-Sep-2023
12. Last date for submission of objections to provisional list	27-Sep-2023
13. Process email id to submit EOI	cirp.9planetsproductsprivtltd@gmail.com

**This republished Form G inviting EoIs till 11.09.2023 is in furtherance to the first Form G dated 13.07.2023 inviting EoIs till 12.08.2023. It may be kindly noted that the CoC has decided this to be the first and final extension.*


Manoj Kumar Mishra
Resolution Professional of 9Planets Products Private Limited
IP Regn. No. IBBI/IPA-001/IP-P01152/2018-2019/11902
AFA valid upto 24.12.2023
Address: Room 1406, Building 4B, New Hind Mill Mhada Sankul,
Ram Bhau Bhogle Marg, Ghodapdev, Mumbai City, Maharashtra, 400 033
Correspondence Address: Office No. 18, 3rd Floor, 84/ Dholakawala
Building, Janmabhoomi Marg, Fort, Mumbai, MH – 400 001
Date-12-Aug-2023
Place-Mumbai



Get prediction sitting at home with Palm Print Love, romance, sex, family relations, job, wealth, home happiness, house, education, marriage, children, luck, work, honor, sorrow, illness, etc. R. R. Mishra Astrologer, Palmist, Numerologist, Vastu & Gems Specialist, Former TV & Press Whatsapp & Mobile 9820113194 Watch on YouTube: आप और आपका भविष्य

CHANGE OF NAME I HAVE CHANGED MY NAME FROM SANDHYA PANTHAGANI (OLD NAME) TO SANDHYA CHANDAN RATHOD (NEW NAME) AS PER AFFIDAVIT NO. 66AA 479040 DATED: 10 AUG 2023. CL-350 I HAVE CHANGED MY NAME FROM KUSUM GOVIND SAVARDEKAR TO JYOTI JITENDRA MASAVKAR AS PER AADHAR NO. 6574 7847 0358. CL-482 I HAVE CHANGED MY NAME FROM SNEHALA MADHUKAR TAMHANEKAR TO SNEHA SUNIL SADADEKAR AS PER AADHAR CARD NO. 9178 8637 5930. CL-550 I HAVE CHANGED MY NAME FROM SRIDEVI KAILASH TO SRIDEVI RANGANATHAN AS PER DOCUMENTS. CL-723 I HAVE CHANGED MY NAME FROM NOORALLHA ABBASBHAI TO NOORALLHA ABBAS VASANI AS PER AADHAR CL-887

PUBLIC NOTICE Notice is hereby given that, on the instruction of our client, we are investigating the title of the land, as more particularly described in Schedule hereunder written, bearing Plot No.A-18 situate in the Patalganga Industrial Area within the Village limits of Kalre and outside the Municipal limits of rural area, Taluka and Registration Sub-Registrar Khalapur District and Registration District Raigad admeasuring 4050 square metres or thereabouts together with buildings and erections standing and being thereon (the "Property"). Our client proposes to acquire the leasehold right, title and interest of the Property, free of all encumbrances, by the Company named in the Schedule hereunder. If any person/entity including lenders having or claiming any right, title or interest against or to the Land or any part thereof whether by way of transfer, assignment, mortgage, lease/sub-lease, lien, charge, encumbrance, tenancy/sub-tenancy, easement, gift, exchange, possession, development rights, release, relinquishment, or any other form of agreement, deed, document, writing, conveyance, arrangement, litigation, decree or order of any Court of Law, or otherwise of any nature whatsoever, or otherwise howsoever (the "Claim") against the Company named in the Schedule hereunder, are hereby called upon to make the same known by a notice in writing to the undersigned at Ganapathy Associates, Advocates & Solicitors, 201/90A, Shabadi, Sindhi Society, Chembur, Mumbai 400071 together with notarized documentary proof in support thereof, within fourteen (14) days from the date of this notice, failing which, our client will presume that no such Claims exist and no one other than the Company, has any right, title or interest in the Land and any alleged Claims or objection shall be deemed to have been waived, relinquished and abandoned and/or waived and our client may proceed to conclude the acquisition of the leasehold rights on the Land from the Company subject to the receipt of the requisite approvals from the statutory/regulatory/government authorities.

THE SCHEDULE REFERRED HEREINABOVE All the leasehold right, title and interest of UNITOP CHEMICALS PRIVATE LIMITED, a company incorporated under the provisions of Companies Act, 1956 and existing under the Companies Act, 2013, having its registered office at Unitop House, C Wing, East West Industrial Centre, Safed Pool Andheri Kurla Road, Andheri East Mumbai 400072 (the "Company") on the Property bearing Plot No.A-18, admeasuring 4050 square metres or thereabouts, situate in the Patalganga Industrial Area within the Village limits of Kalre and outside the Municipal limits of rural area, Taluka and Registration Sub-Registrar Khalapur District and Registration District Raigad admeasuring 4050 square metres or thereabouts and bounded as follows: On or towards the North by Plot No.A-19; On or towards the South by Plot No.A-17; On or towards the East by Road; On or towards the West by MIDC land. Dated this 11th day of August, 2023 For Ganapathy Associates, Rani Ganapathy Moholkar Solicitor

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR M/s 9PLANETS PRODUCTS PRIVATE LIMITED OPERATING IN RIGID PVC SHEET (ALSO KNOWN AS PVC FOAM BOARD), AT PUNE (Insolvency Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Regulation Process for Corporate Persons) Regulations, 2016)

Table with 2 columns: RELEVANT PARTICULARS and M/s 9PLANETS PRODUCTS PRIVATE LIMITED. It lists details of the debtor, registered office, website, details of assets, installed capacity, quantity and value of main products, number of employees, and eligibility for resolution.

Date-12-Aug-2023 Place-Mumbai Manoj Kumar Mishra Resolution Professional of 9Planets Products Private Limited IP Regn. No. IBB/IPA-001/IP-P01152/2018-2019/119022 Address: Room 1406, Building 4B, New Hind Mill Mhada Sankul, Ram Bhau Bhidole Marg, Shivajinagar, Mumbai-400 033 Correspondence Address: Office No. 18, 3rd Floor, 84/ Dholakwala Building, Janmabhoyi Marg, Fort, Mumbai, MH - 400 001

तुझी..माझी..हिची अन् सर्वांची एकच परसद नवशक्ति www.navshakti.co.in Borivali West Branch : #6, Prem Nagar, Mandapeshwar Road, Borivali West, Mumbai - 400092. Phone: 022-28912238 / Web : www.bankofbaroda.com

POSSESSION NOTICE (Under Rule 8(1) of Security Interest (Enforcement) Rules, 2002) Whereas, the undersigned being the authorized officer of the Bank of Baroda, Prem Nagar Borivali (W), Branch, No. 6, Prem Nagar, Mandapeshwar Road, Borivali (West) Mumbai-400092 under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act No. 54 of 2002) and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice Dated 02/06/2018, calling upon the Borrowers Mrs. Asha Nalin Panchal/W/o Shri Nalin R Panchal to repay the amount mentioned in the notice being Rs. 32,21,624/- (Rupees Thirty Two Lakh Twenty One Thousand Six Hundred Twenty Four Only) as on 01/06/2018 within 60 days from the date of receipt of the said notice with future interest and incidental charges w.e.f. 02/06/2018.

DESCRIPTION OF THE IMMOVABLE PROPERTY 1) Flat No. A.301, admeasuring 455 sq. ft. built up area on the 3rd floor of the building known as "Prince Park" lying and being situated at Survey No. 121, Hissa No. 2/4 Village Gokhware, Taluka Vasai Road East Dist. Palghar, Boundaries Towards North-Vidya Vikasini High School, Towards South - Yadvunavsi Bldg. Towards East-Industrial Area, Towards West - Slum Area 2) Flat No. 302, admeasuring 460 sq. ft. built up area on the 3rd floor of the building known as "Prince Park" lying and being situated at Survey No. 121, Hissa No. 2/4, Village Gokhware, Taluka Vasai Road East, Dist. Palghar, Boundaries Towards North - Vidya Vikasini High School, Towards South - Yadvunavsi Bldg. Towards East - Industrial Area, Towards West - Slum Area Date:- 10.08.2023 Place:- Palghar Authorised Officer- Bank Of Baroda

PUBLIC NOTICE NOTICE is hereby given that I am investigating the title of M/s. DSD Realty, Sole Proprietary of Mr. Dhiren Doshi and having its registered office at 102, Sanghvi Villa, 75, S.V. Road, Irla Andheri (West), Mumbai -400058 to the property more particularly mentioned in the Schedule hereunder written. All or any persons having any claim, right, title, estate, share or interest in respect of the said property or any part thereof by way of an agreement, sale, transfer, exchange, tenancy, sub-tenancy, lease, sub-lease, mortgage (equitable or otherwise), gift, lien, charge, trust, inheritance, maintenance, bequest, possession, easement, assignment, license, demise, bequest, partition, charge, pledge, guarantee, family arrangement, development rights, joint venture, partnership, loans, advances, acquisition, requisition, encumbrance, FSI/TDR consumption, injunction or any other attachment, or under any decree, order or award passed by any Court of Law, Tribunal, Revenue or Statutory Authority or arbitration, right of prescription or preemption or by operation of law or otherwise howsoever, are hereby requested to notify the same in writing with supporting documentary proof, to the undersigned at his office at 205 (22A), 2nd Floor, Sir Yusuf Building Condominium, Veer Nariman Road, Near Flora Fountain, Fort, Mumbai-400 001, within 7 (seven) days from the date hereof failing which, the claim or claims, if any, of such person or persons shall be deemed to have been waived and/or abandoned for all intents and purposes.

THE SCHEDULE OF THE PROPERTY: All that piece of land bearing (i) CTS No. 328-E, Final Plot No.262, admeasuring area about 284.30 sq. mtrs. and (ii) CTS No. 329-E, Final Plot No. 263, admeasuring area about 528.10 mtrs., both aggregating to 812.4 sq. mtrs. of Village Borivali, Taluka Borivali in the registration district and sub-district of Mumbai City and Suburban District, situate at Town Planning Scheme-11, Haridas Nagar Road, Borivali (West), Mumbai-400 092 and bounded as under: On or towards the North: by 13.30m Road On or towards the South: by land bearing FP Nos.264 & 265 On or towards the East: by 18.30m Road On or towards the West: by land bearing FP Nos.260 & 261 Dated this 12th day of August, 2023 Sd/-(Dhiren H. Shah) Advocate & Solicitor

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CHANGE OF NAME NOTE Collect the full copy of Newspaper for the submission in passport office.

I HAVE CHANGED MY NAME FROM JULIA D'SOUZA TO JULIA GERALDO DESOZA AS PER AADHAR CARD 2529 3077 8935 CL-837 I HAVE CHANGED MY NAME FROM MANVILI TO MANVIZHI AS PER AADHAR CARD NUMBER 416920083176 CL-089 I HAVE CHANGED MY NAME FROM SHEHNAZ BANO KHAN TO SHEHNAZ KHAN AS PER AADHAR CARD NO- 7733 2994 4397. CL-103 I HAVE CHANGED MY NAME FROM MOHD SHAMIM KHAN TO SHAMIM KHAN AS PER AADHAR CARD. NO- 3651 8547 3766. CL-104 I PRIYA P. V. SPOUSE OF NO 6923980A, NK VANGULE PANDURANG DHONDU RESIDENT OF MORVAINE, TAL-KHED. HAVE CHANGED MY NAME FROM PRIYA P. V. TO PRIYA PANDURANG VANGULE AND THAT MY CORRECT DATE OF BIRTH IS 01/08/1971 WIDE AFFIDAVIT DATED- 09/08/2023 BEFORE EXECUTIVE MAGISTRATE, KHED. CL-301 I SHOBA SPOUSE OF NO 4268751H NAIK . SHENDE KHEMRAJ DHEBAJI RESIDENT OF RATNAGIRI HAVE CHANGED MY NAME FROM SHOBA TO SHOBA KHEMRAJ SHENDE AND THAT MY DATE OF BIRTH IS 05/10/1978 WIDE AFFIDAVIT DATED- 09/08/2023 BEFORE EXECUTIVE MAGISTRATE, RATNAGIRI. CL-301 A I PRIYA SPOUSE OF NO 1556624L HAV DALVI MOHAN GANPAT RESIDENT OF KHAVATI, TAL-KHED. HAVE CHANGED MY NAME FROM PRIYA TO PRIYA MOHAN DALVI WIDE AFFIDAVIT DATED- 22/06/2023 BEFORE EXECUTIVE MAGISTRATE-KHED CL-301 B

I KHALIFA BEE MOHMED SULEMAN SAYYED HAVE CHANGED MY NAME TO KHALIFA MOHAMMED SULEMAN SAYYED WIDE AADHAR. CL-888 I SNEHA SURESH AMBERKAR W/O SURESH VISHRAM AMBERKAR , R NO 1, G.D.'SOUZA CHAWL, NEAR JAYANT GENERAL STORES, OLD POLICE CHOWKI, KANJUR MARG EAST, MUMBAI 42 HAVE CHANGED MY NAME FROM KALAVATI ANANT KAMATEKAR TO SNEHA SURESH AMBERKAR AS PER AADHAR CARD NUMBER 622650672139 ISSUE DATE -18/12/2012. CL-889 I HAVE CHANGED MY OLD NAME ANTONETTA MARGARIDA FERNANDES TO MARGARET MANUEL CARVALHO NEW NAME AS PER AADHAR CARD CL-685

I HAVE CHANGED MY NAME FROM AKSHAY MADHUSUDAN JANI TO AKSHAYA MADHUSUDAN JANI AS PER DOCUMENTS. CL-700 I HAVE CHANGED MY NAME FROM DATTITA JAGMOHAN SATYAPAL TO DATTA JAGMOHAN SATYAPAL AS PER DOCUMENTS. CL-700 A I HAVE CHANGED MY NAME FROM SIVA SUBRAMANIAN TO SHIVA SUBRAMANIAN MURTHI PILLAI AS PER AFFIDAVIT DATED-11/08/2023. CL-700 B I HAVE CHANGED MY NAME FROM SONIA TULSIDAS MURPURI TO SONIA MURPURI SILEJOGVIC AS PER GOVT. OF MAHARASHTRA GAZETTE NO. (M-22243723). CL-700 C I HAVE CHANGED MY NAME FROM SHIRLEY RICHARDS TO SHIRLEY RICHARDS SHILESH AS PER DOCUMENTS. CL- 700 D I SAYYED MAHAMMED NADIR MOHAMMED AKHTAR STATED THAT SAYYED MAHAMMED NADIR MOHAMMED AKHTAR AND SAYYED MAHAMMED NADIR MOHAMMED AKHTAR THE NAME OF ONE AND THE SAME PERSON AS PER DOCUMENTS. CL- 700 E I HAVE CHANGED MY NAME FROM DIN MOHAMMED TAJ MOHAMMED TO DEEN MOHAMMAD KHAN AS PER DOCUMENTS. CL-700 F I HAVE CHANGED MY NAME FROM JAYER BABUL VAI TO ZAYER BABUL VAI AS PER DOCUMENTS. CL- 700 G I HAVE CHANGED MY NAME FROM THAKURDIN TO THAKURDEEN HARISHANKAR PAL AS PER DOCUMENTS. CL-700 H

CHANGE OF BIRTHDATE I PANKAJ VITTHAL SHELAR HAVE CHANGED MY BIRTH DATE FROM 21/01/1987 TO 20/01/1987 AS PER DOCUMENTS. CL-700 I

PATEL INTEGRATED LOGISTICS LIMITED Regd. Office: "Patel House", 5th Floor, 48-Gazdarbhand, North Avenue Road, Santacruz (West), Mumbai - 400 054. Tel. No.: 022-26050021, 022-26421242 + Fax No.: 022-26052554. Website: www.patel-india.com CIN: L71110MH1962PL012396 61st ANNUAL GENERAL MEETING NOTICE

Notice is hereby given that the Sixty First Annual General Meeting ("AGM") of the Members of Patel Integrated Logistics Limited ("the Company") will be held on Friday, 08th September, 2023 at 11.00 A.M. IST, through Video Conferencing ("VC")/Other Audio Visual Means ("OAVM") to transact the business specified in the Notice convening the AGM of the Company. The Company has sent the Annual Report of the Company for the financial year 2022-23 along with the AGM Notice and E-voting procedure on 11th August, 2023 read with relevant circulars issued by the Ministry of Corporate Affairs, Government of India, to transact the business set out in the Notice calling the AGM.

In terms of Section 108 of the Act read with Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, and the Secretarial Standards on General Meetings issued by the Institute of Company Secretaries of India, the Company is providing the facility to its Members to exercise their right to vote by electronic means on any or all of the businesses specified in the Notice convening the Sixty First AGM of the Company through e-voting services of CDSL e-Voting. The details pursuant to the Act are as under;

- a) Members holding shares either in physical form or in dematerialization form, as on the cut-off date i.e. Friday 01st September, 2023, are ("eligible Members"), to exercise their rights to vote by remote e-voting and e-voting system in the AGM on any or all of the businesses specified in the Notice convening the AGM of the Company; b) The remote e-voting will commence on Tuesday, 5th September, 2023 at 9.00 a.m. (IST); c) The remote e-voting will end on Thursday, 7th September, 2023 at 5.00 p.m. (IST); d) The remote e-voting module shall be disabled for voting thereafter and once the vote on a resolution is cast by the Member, he/she shall not be allowed to change it subsequently or cast the vote again; e) The Members can participate in the AGM even after exercising their right to vote through remote e-voting but shall not cast their vote again in the AGM; f) The facility for e-voting will also be made available during the AGM and those members present in the AGM through VC facility, who have not cast their vote on the resolutions through remote e-voting and are otherwise not barred from doing so shall be eligible to vote through this e-voting system at the AGM; g) Only a person whose name is recorded in the Register of Members or in the Register of Beneficial Owners maintained by the Depositories as on the cut-off date i.e. Friday 01st September, 2023 shall be entitled to avail the facility of remote e-voting as well as e-voting at the AGM; h) Members of the Company who have not registered their e-mail address with the Company/Depository, may follow below instructions for obtaining login details for e-voting:

For Demat shareholders - If you have not received any user id or password, please email from your registered email id on i-Vote helpdesk email id-ivote@bigshareonline.com or contact i-vote helpdesk team on 1800225422 by providing details like Name of the Demat Account holder, Demat Account Number and name of the company for which voting needs to be done.

For Physical shareholders - If you have not received any user id or password please email from your registered email id on i-Vote helpdesk email id-ivote@bigshareonline.com or contact i-vote helpdesk team on 1800225422 by providing details like Name of the shareholder, Folio No., scanned copy of the share certificate (front and back), PAN (self-attested scanned copy of PAN card), AADHAR (self-attested scanned copy of Aadhar Card), name of the company for which voting needs to be done.

In case shareholders/investor have any queries regarding e-voting, you may refer the Frequently Asked Questions (FAQs) and i-Vote e-Voting module available at https://vote.bigshareonline.com, under download section or you can email us to ivote@bigshareonline.com or call us at: 1800 2254 22.

- i) The shareholders who are holding shares in demat form and have not yet registered their e-mail IDs, are requested to register their e-mail IDs with their Depository Participant at the earliest, to enable the Company to use the same for serving documents to them electronically, hereinafter, Shareholders holding shares in physical form may kindly provide their e-mail IDs in writing to the Share Transfer Agents of the Company at "Bigshare Services Private Limited", Pinnacle Business Park, Office No 56-2, 6th, Mahakali Caves Rd, next to Ahura Centre, Andheri (East), Mumbai-400093; j) The Annual Report for the financial year 2022-23 along with the Notice of the AGM is available on the website of the Company, i.e. www.patel-india.com, websites of the Stock Exchanges i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively.

For PATEL INTEGRATED LOGISTICS LIMITED AVINASH PAUL RAJ COMPANY SECRETARY PLACE: MUMBAI DATE: 12.08.2023

Table with 4 columns: Name of the Borrower(s), Demand Notice Date & Amount, Description of secured asset (immovable property), and Demand Notice Date & Amount. It lists details for various secured assets and the corresponding demand notices.

PUBLIC NOTICE NOTICE is hereby given that Mr. Pradeep Champalal Parmar And 2) Mrs. Seema Pradeep Parmar intend to sell and transfer to my clients Shri Kishore M. Bathija and Smt Raksha K. Bathija their Flat being Flat No. 701, 7th Floor, A-Wing admeasuring 46.03 sq. mts carpet area equivalent to 55.23 sq. mts built up area along with two stilt car parkings admeasuring 27.50 sq. mts in the building known as "Anand Villa" bearing CTS No E-807 of SS VII of Village Bandra situate at 5th Road, Khar (West), Next to Jain Temple, Mumbai 400 052. Any person's having any claim in respect thereof by way of Sale, Exchange, Mortgage, Charge, Gift, Trust, Inheritance, Possession Lien, Lease or otherwise are hereby requested to inform the same in writing along with documentary evidence in support of his/her/their claims to the undersigned within 15 days from the date hereof, failing which, the claim or claims if any of such person or persons will be considered to have been waived and/or abandoned. Dated this 12th day of August 2023. Ashok L. Bajaj Advocate High Court A-5, 1st floor, Nootan Nagar, Turner Road, Bandra Mumbai 400 050.

PHYSICAL POSSESSION NOTICE Branch Office: ICICI Bank Ltd., Office Number 201-B, 2nd Floor, Road No 1 Plot No-B3, WIFIT Park, Wagle Industrial Estate, Thane, Maharashtra-400064 Whereas The undersigned being the Authorized Officer of ICICI Bank Limited under the Securitisation, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued demand notices upon the borrowers mentioned below, to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. As the borrower failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of ICICI Bank Limited.

Table with 4 columns: Sr. No., Name of the Borrower/ Loan Account Number, Description of Property/ Date of Physical Possession, Date of Demand Notice/ Amount in Demand Notice (Rs.), Name of Branch. It lists details for physical possession of properties.


PUBLIC NOTICE Public at large is hereby informed that my client intends to acquire by way of Permanent Alternate Accommodation on the ownership basis a residential premises bearing Flat No.2103 admeasuring 300 sq. ft. (Carpet) area, on 21st Floor, in the building known as "ROYAL PALACE" situated at Filwala Road, Elphinstone, Mumbai-400 013 lying and being on plot of land bearing C.S. No. 854 & 855 of Lower Parel Division from the Builders viz/M/s. ISA Enterprises. All person(s) /firm /party /banks /financial institution having any claim or interest in the said property or any part thereof by way of sale, development, gift, lease, leave and license, inheritance, exchange, mortgage, charge, lien, trust, possession, easement, attachment or otherwise howsoever are hereby required to make the same to the undersigned in writing with supporting documents at address Office No.1, Jaykumar Agency, Saraswati Mahal Compound, Junction of Ranade Road & Shivsena Bhavan Path, Darav (West), Mumbai - 400028 within 7 days from the date of publication hereof failing which, any claim/s, shall be considered as waived off / abandoned / given up or surrendered. Place : Mumbai Date : 12.08.2023 Sd/- Kanchan Prajapati Advocate High Court

PUBLIC NOTICE Shri Sagar Harendra Desai the present owner of Flat No. A/7 admeasuring about 456.42 sq.ft. carpet area, situated on the 1st floor of 'Borivali Godavari Co-op. Housing Society Ltd.', Plot No. 38-B Kasturba Cross Road No. 1, CTS No. 173 of Kanheri Village, Borivali (East), Mumbai-400 066 and a member of the said Society holding 5 shares bearing Dist. Nos. 0126 to 0130 under Share Certificate No. 26 (Duplicate) desire to sell and transfer all his rights, title and interest in the said property, to a third party. However, he has reported that he is not in possession of two of the original documents of title relating to the said Flat viz. the Agreement dated 6.11.1966 made and entered into between M/s. Hind Housing, Company and Mr. Shivendra Bhagwatprasad Harit - and Gift Deed dated 14.8.1971 executed by and between Mr. Shivendra B. Harit and Smt. Usha Shivendra Harit. My client intends to purchase the said property from him for valuable consideration. Any person claiming interest in the said property or any part thereof by way of sale, gift, lease, inheritance, exchange, mortgage, charge, lien, trust, possession, easement, attachment or otherwise howsoever may make the same known to me at my office address at Shop No. 10A, Estee Apartments, Saibaba Nagar, Borivali (West), Mumbai-400 092 between 11.00 a.m. and 5.00 p.m. on any working day except Sundays and Bank Holidays in writing together with supporting documents, if any within 14 days from the date of publication of this notice. If no claim or objection is received within the stipulated period, it shall be presumed that none exists and my client shall complete the said purchase and no such objections, claims shall be entertained thereafter. Date : 12.08.2023 Place : Mumbai Sd/- P. C. THOMAS Advocate High Court

PUBLIC NOTICE Mr. Abdul Hafiz Abdul Majid Fakih, a member of "Nutan Pushpak Premises Cooperative Housing Society Ltd." having address at Manish Market, Plot No.010, Paltan Road, Mumbai-400 001 and holding Shop No. 130C, admeasuring 38.105 Sq.Ft. (Carpet) equivalent to 3.54 Sq.Mtrs. on the Ground Floor of Building known as "Nutan Pushpak Premises Cooperative Housing Society Ltd." in the building of the Society, died on 29-03-2023 without making any nomination. The Society hereby invites claims and objections from the heir or heirs of other claimants / objector or objectors to the transfer of the said shares and interest of the deceased member in the capital / property of the Society within a period of 15 days from the publication of this notice, with copies of such documents and other proofs in support of his / her / their claims / objections for transfer of shares and interest of the deceased member in the capital / property of the Society. If no claims / objections are received within the period prescribed above, the Society shall be free to deal with the shares and interest of the deceased member in the capital / property of the Society in such manner as provided under the bye-laws of the Society. The claims / objections, if any, received by the Society for transfer of shares and interest of the deceased member in the capital / property of the society shall be dealt with in the manner provided under the bye-laws of the Society. A copy of the registered bye-laws of the Society is available for inspection by the claimants / objectors, in the office of the Society / with the Secretary of the Society between 10.30 am to 5.00 pm from the date of publication of the notice till the date of expiry of its period. Date : 12.08.2023 Place : Mumbai For and on behalf of "Nutan Pushpak Premises Co-operative Housing Society Ltd." Hon. Secretary

PUBLIC NOTICE Under instructions of our client, we are investigating the title of VIKAS P. LALWANI (HUF) having its address at B1, Runwal Regency, Sadhu Vaswani Chowk, 9 Cannught Road, Pune - 411 001 to the premises described in the schedule hereunder mentioned. All persons having any claim, right, title, or interest in the premises described in the schedule hereunder written, by way of sale, mortgage, charge, lien, gift, use, trust, possession, license, outgoing, lease, sub-lease, under-lease, exchange, tenancy, easement, right, covenant or condition, maintenance, encumbrance, inheritance, claim, demand, objections or by virtue of the original documents of title being in their possession or otherwise in any manner whatsoever are hereby requested to make the same known in writing, together with documentary proof thereof being in their possession or otherwise in any manner whatsoever, to the undersigned at their office at Bhagyodaya, 79, Nagdas Master Road, Fort, Mumbai- 400023 and also by email on mail@markandandni.co.in within fourteen days from the date hereof otherwise the claim will be considered as waived.

SCHEDULE ABOVE REFERRED TO: Apartment No. 1201 on the 12th floor admeasuring about 4326 sq. ft. carpet area and Balcony/Chajja counted in FSI admeasuring 91 sq. ft. area together with 848 sq. ft. of Lobby area together with 4 car parkings bearing Nos. S-01 and S-02 on Podium Level 5 and CP-04 and CP-05 on Podium Level 6, in the building known as "The Residence" constructed on land bearing Cadastral Survey No. 233 of Malabar and Cumballa Hill Division in the Registration District and Sub District of Island City of Mumbai and lying, being, situate at D-3283/ Napeansea Road, Mumbai-400006. Yours truly, FOR M/S. MARKAND GANDHI & CO. Advocates & Solicitors Dated this 11th day of August, 2023.



केनरा बैंक Canara Bank
भारत सरकार का उपक्रम
A Government of India Undertaking

Regional Office Aurangabad I
Plot No. 9-12, Vignesh Towers, Surana Nagar, Seven Hills,
Jalna Road, Aurangabad - 431 001

सिंडिकेट Syndicate

DEMAND NOTICE

DEMAND NOTICE UNDER SECTION 13(2) OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT 2002
That following Name Borrowers has availed the following Loans / credit facilities from our Branch from time to time :

Sr. No.	Borrowers Name	Loan Account	Loan Amount Sanctioned	Liability as on	Rate of Interest	NPA Date	Details of Secured asset	Branch
1.	BORROWER : M/s SHREE DATGURU TRADERS AND BLDG. MATERIAL SUPPLIER Address 1 - Govt Hospital Road, Ambad, District Jalna, 431204 PROPRIETOR : SHRI KRUSHNA LAXMAN RAUT Address - Indani colony, Ambad, District Jalna, 431204 MORTGAGOR : SHRI SUNIL LAXMAN RAUT 1) Address- Plot No 01, House No 18-75-1, Survey No 38 OF Kasbe Ambad, District Jalna, 431204 2) Address- Jalna Beed Road, Opposite Krushna Temple, Indani Nagar Ambad, District Jalna, 431204	5759261000037 MSME OD OCC	Rs.17,00,000/-	Rs.18,37,045.91 + interest & Cost	12.95%	28.02.2023	Immovable PLOT NO 01, MUNICIPAL COUNCIL HOUSE NO 18-75-1 SITUATED AT SURVEY NO 38 OF KASBE AMBAD, ADMEASURING 133.25 SQ MTR. BOUNDED AS EAST - 6 MTR COLONY INTERNAL ROAD, WEST - LAND OF TATYA VITHOBAH BABAR, NORTH - PLOT NO 02, SOUTH - LAND OF SURVEY NO 82, NAME OF TITLE HOLDER : SHRI SUNIL LAXMAN RAUT	AMBAD (5759) BRANCH
2.	BORROWER : Mrs Kusum Gangaram Sonune Address 1 - Plot No 241 in Survey No 19, Gat no 83, Balsond Taluka & District Hingoli	5255630000029 Housing Loan	Rs.700,000.00	Rs.6,35,162.31 + interest & Cost	9.40+2 =11.40%	03.06.2023	Immovable Plot No 241 in Survey No 19, Gat no 83, Admeasuring 111.41 Sq Mtr Balsond Taluka & District Hingoli (total area 111.41 sq mtr). Bounded by: East : Layout road, West : Plot No 244, North : Plot no 240, South : Plot no 242. NAME OF TITLE HOLDER: MRS KUSUM GANGARAM SONUNE W/O MR GANGARAM SONUNE.	HINGOLI-II BRANCH
3.	BORROWER : M/s UBAL COLLECTION PROPRIETOR : SMT. MANISHA ANAND UBAL ADDRESS - CTS NO 727 SUBHASH ROAD, JALNA, MAHARASHTRA, 431203 ADDRESS - UBAL NIWAS, DURGAMATA ROAD, NEAR MISSION HOSPITAL, JALNA, MAHARASHTRA, 431203 GUARANTOR : 1) SMT. TRIVENIDEVI UBAL ADDRESS - SHARADA BAI COMPUND, DURGA MATA ROAD, JALNA, MAHARASHTRA, 431203 2) SHRI ANAND YAMAJIRO UBAL ADDRESS 1 - UBAL NIWAS, DURGAMATA ROAD, NEAR MISSION HOSPITAL, JALNA, MAHARASHTRA, 431203 ADDRESS 2 - KALIKURTI, JALNA, MAHARASHTRA, 431203	51311400000631 SYND MSME 170002526632 GECL (EXTENSION) 51319160000380 GECL 513111010001353 CURRENT ACCOUNT	Rs.21,00,000/- Rs.2,50,000/- Rs.3,60,000/- Rs.0	Rs.22,09,090.02/- + interest & Cost Rs.2,76,732.31/- + interest & Cost Rs.2,76,499.81/- + interest & Cost Rs.5326.31/- + interest & Cost	11.35 11.25 11.25 As per Bank's applicable rate	29.08.2022	Movable Hypothecation of stock and inventories NAME OF THE TITLE HOLDER : Ubale collection Immovable CTS NO 2920, Area-168.10 Square Mtr At Durga mata Mandir Road, Taluka Jalna, District Jalna Maharashtra 431203 Bounded by: East : Road, West : House of Bajaj, North : Road, South : Kawrani House. TITLE HOLDER: SHRI ANAND YAMAJI UBAL SMT.TRIVENI YAMAJI UBAL	JALNA II BRANCH (15131)

The above said loan/credit facilities are duly secured by way of mortgage of the assets more specifically described in the schedule hereunder, by virtue of the relevant documents executed by you in our favour. Since you had failed to discharge your liabilities as per the terms and conditions stipulated, the Bank has classified the debt as NPA on above Dates. Hence, we hereby issue this notice to you under Section 13(2) of the subject Act calling upon you to discharge the entire liability of above Amounts with accrued and up-to-date interest and other expenses, within sixty days from the date of the notice, failing which we shall exercise all or any of the rights under Section 13(4) of the subject Act. Further, you are hereby restrained from dealing with any of the secured assets mentioned in the schedule in any manner whatsoever, without our prior consent. This is without prejudice to any other rights available to us under the subject Act and/or any other law in force. Your attention is invited to provisions of sub-section (8) of Section 13 of the SARFAESI Act, in respect of time available, to redeem the secured assets. The demand notice had also been issued to you by Registered Post Ack due to your last known address available in the Branch record.

Date : 11/08/2023 Authorised Officer
Canara Bank

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
M/s 9PLANETS PRODUCTS PRIVATE LIMITED
OPERATING IN RIGID PVC SHEET (ALSO KNOWN AS PVC FOAM BOARD), AT PUNE
(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN/ CIN No.	M/s 9PLANETS PRODUCTS PRIVATE LIMITED U25200MH2012PTC227312
2. Address of the registered office	38, MITTAL CHAMBERS, NARIMAN POINT, MUMBAI MH 400021 IN
3. URL of website	http://www.cirp9planets.in/
4. Details of place where majority of fixed assets are located	Plot No. F-20, Khed City DTA, Khed (Rajgurunagar), District Pune, admeasuring 11.327 Sq. mtrs. The land is sub-leased to the Corporate Debtor for a period of for 90 years by Khed Economic Infrastructure Pvt. Ltd. (KEIPL). KEIPL is a joint venture between MIDC and Bharat Forge Limited.
5. Installed capacity of main products/ services	150 Metric Ton (minimum) per month for each of the two lines for the product PVC sheets (Foam Board) production range 1 mm to 30 mm (thickness) Line 1 is a calendar line with thickness of 1mm to 10 mm Line 2 is a celluka line with thickness of 6 mm to 30 mm
6. Quantity and value of main products/ services sold in last financial year	Nil
7. Number of employees/ workmen	Nil
8. Further details including last available financial statements (with schedules) of two years; lists of creditors, relevant dates for subsequent events of the process are available at:	This information shall be made available by RP, on request through mail: cirp.9planetsproducts Pvt Ltd@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Detailed invitation for Expression of Interest including eligibility will be made available on request through at mail id: cirp.9planetsproducts Pvt Ltd@gmail.com The said information is also available in the office as mentioned in point no. 8.
10. Last date for receipt of expression of interest	11-Sep-2023
11. Date of issue of provisional list of prospective resolution applicants	21-Sep-2023
12. Last date for submission of objections to provisional list	27-Sep-2023
13. Process email ID to submit EOI	cirp.9planetsproducts Pvt Ltd@gmail.com

*This republished Form G inviting EoIs till 11.09.2023 is in furtherance to the first Form G dated 13.07.2023 inviting EoIs till 12.08.2023. It may be kindly noted that the CoC has decided this to be the first and final extension.

Date-12-Aug-2023 **Manoj Kumar Mishra**
Place-Mumbai **Resolution Professional of 9Planets Products Private Limited**
IP Regn. No. IBI/PA-001/IP-P01152/2018-2019/11902
AFA valid upto 24.12.2023
Address: Room 1406, Building 4B, New Hind Mill Mhada Sankul, Ram Bhai Bhogde Marg, Ghodapdev, Mumbai City, Maharashtra, 400 033
Correspondence Address: Office No. 18, 3rd Floor, 84/ Dholakawala Building, Janmabhoomi Marg, Fort, Mumbai, MH - 400 001.



TTK Prestige LIMITED



Corporate Office: Nagarjuna Castle No. 1/1 & 1/2, Wood Street, Richmond Town, Bengaluru - 560 025. Ph: 91-80-68447100
Registered Office: Plot No.38, SIPCOT Industrial Complex, Hosur - 635 126, TamilNadu
Website: www.ttkprestige.com / **Email:** investorhelp@ttkprestige.com
CIN No.L85110TZ1955PLC015049

Rs. in Crores (except EPS)

Extract of Standalone / Consolidated Financial Results for the Quarter ended 30th June 2023

Sl. No.	PARTICULARS	STANDALONE			CONSOLIDATED		
		Quarter Ended		Year Ended	Quarter Ended		Year Ended
		30.06.2023	30.06.2022	31.03.2023	30.06.2023	30.06.2022	31.03.2023
		Unaudited	Unaudited	Audited	Unaudited	Unaudited	Audited
1	Net Sales/ Income from Operations (Net of Discounts)	550.03	599.73	2,625.72	587.62	629.05	2,777.13
2	Net Profit / (Loss) for the period (before Tax, Exceptional and / or Extraordinary items)	67.92	77.67	349.52	64.25	73.11	343.17
3	Net Profit / (Loss) for the period before tax (after Exceptional and / or Extraordinary items)	67.92	77.67	349.52	64.25	73.11	343.17
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	50.47	57.63	260.16	47.31	53.29	252.73
5	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	48.81	56.10	258.41	49.29	43.63	255.95
6	Equity Share Capital (Face Value Re. 1/- per share)	13.86	13.86	13.86	13.86	13.86	13.86
7	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet			1,890.60			1,922.44
8	Earnings Per Share (of Re. 1/- each) - Rs. Ps. (for Continuing operations) Basic & Diluted (Not Annualised)	3.64	4.16	18.77	3.46	3.85	18.34

Notes:
The above is an extract of the detailed format of Financial Results for the Quarter ended 30th June 2023 filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations & Disclosure Requirements) Regulations, 2015. The full format of the Financial Results are available on the websites of the Stock Exchanges at www.bseindia.com and www.nseindia.com and the Company's website viz. www.ttkprestige.com

On behalf of the Board
T.T. Jagannathan
Chairman

Date: 11th August, 2023
Place: Bengaluru

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MAHARASHTRA INDUSTRIAL DEVELOPMENT CORPORATION
(Government of Maharashtra Undertaking)
Udyog Sarthi, Mahakali Caves Road, Andheri (E), Mumbai - 400 093
Tel.: (022) 47488312, 47484699, 47484679
No. MIDC/E-24743/2023 Date:12.07.2023

PUBLIC NOTICE
(Under section 37(1) of Maharashtra Regional and Town Planning Act, 1966)

Whereas, the Government of Maharashtra in exercise of powers under sub section 1 of section 40 of Maharashtra Regional & Town Planning Act, 1966 (hereinafter referred to as the "said Act") has appointed Maharashtra Industrial Development Corporation (MIDC) as a Special Planning Authority over any area where Chapter VI of the Maharashtra Industrial Development Act, 1961 applies or any other area comprising of government land transferred to the Maharashtra Industrial Development Corporation;

And whereas, the State Government vide notification No.TPS-1893/1276/CR-174/93/ UD-13, dated 18.01.1995 (hereinafter referred to the "said notification") has sanctioned the Development Plan of old limits of Pimpri Chinchwad Municipal Corporation (hereinafter referred to the "said Corporation") under section 31(1) of the "Said Act" (hereinafter referred to as "the said Development Plan");

And whereas, as per the said Development Plan the open space OS 07 in the D-2 Block of the layout of Pimpri Chinchwad Industrial Area (hereinafter referred to the "said Land") is reserved as Reservation No. 301 of Picnic Spot (hereinafter referred to "the said Reservation") for which Pimpri Chinchwad Municipal Corporation is the Appropriate Authority and as per condition no.3 of the said notification, the MIDC is a Special Planning Authority as per Section 40 of the said Act for the said area and the proposed development plan are applicable for the area of this authority;

And whereas, some vacant plots in Pimpri Chinchwad Industrial Area of MIDC have been handed over to Pimpri Chinchwad Municipal Corporation for tree plantation, including the open space OS-07 in the D-2 Block of the said Land;

And whereas, in the 389th meeting of the Board of Directors of the MIDC held on 29.04.2021, approved the resolution no.6243 and authorised Chief Executive Officer, MIDC to inform the Government to direct the MIDC to complete the process of deleting the said reservation on the said site and include it in the industrial area under Section 37(1) of the said Act and also to direct the said Corporation to transfer the said Land to the MIDC;

And whereas, as per the said resolution, the MIDC has requested to the Urban Development Department vide its letter dated 29.11.2021, that the necessary instructions be given to the MIDC and the Pimpri Chinchwad Municipal Corporation by the Government;

And whereas, the State Government vide its notice No.TPS-1821/2049/C.R.45/2023/ UD-13, dated 06.06.2023 has instructed the MIDC to expeditiously complete the statutory proceedings, to convert the said Reservation No.301, Picnic Spot in the sanctioned Development Plan of the Pimpri Chinchwad Municipal Corporation into an industrial area, except the mining area, and submit the proposal to the State Government for sanction, under Section 37(1) of the Maharashtra Regional and Town Planning Act, 1966 (hereinafter referred to "the said Modification");

And whereas, if the layout of Pimpri Chinchwad Industrial Area is to be modified as aforesaid, the amount of open space on the said area must be available as per Development Control Rules at the time of layout sanctioning;

Now therefore, MIDC has proposed the said Modification under Section 37(1) of the Maharashtra Regional and Town Planning Act, 1966, subject to certain conditions, as follows.

Plot no.	Existing	Proposed	
	Appropriate Authority	Proposed Modification	Appropriate Authority
Open Space-7 (68,335 sqm.) Reservation No.301 Picnic Spot	PCMC	Industrial Zone	MIDC

Condition: - While sanctioning the layout of industrial area under the proposed modification, it will be mandatory to show the mining area as open space in the layout.
Plan showing proposed modification is enclosed along with the notice.
Notice is being published for inviting objections/suggestions to the proposed modification. The said notice is available on website of the said Corporation www.midcindia.org
Any person having objections/suggestions may submit in writing to Chief Planner, Udyog Sarthi, MIDC Head Office, Mahakali Caves Road, Marol industrial area, Andheri (East), Mumbai-93 within 30 days from the date of publication of this notice.

Mumbai-93. Chief Planner
Date :- 12/07/2023. MIDC, Mumbai

